

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75767 of 2015

(Arising out of Order-in-Appeal No. 64/GHY/CE(A)/GHY/2015 dated 31.03.2015 passed by Commissioner, Customs & Central Excise (Appeals), Guwahati.

M/s D. R. Brijmohan & Sons Pvt. Ltd.,
G.S. Road, Bhangagarh, Guwahati-781005.

..Appellant

VERSUS

Commissioner of Central Excise & S. Tax, Guwahati,
Sethi Trust Building, G.S. Road, Bhangagarh Guwahati-781005.

...Respondent

..
APPERANCE :

None, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75082/2022

DATE OF HEARING : 10.02.2022

DATE OF DECISION : 10.02.2022

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.